

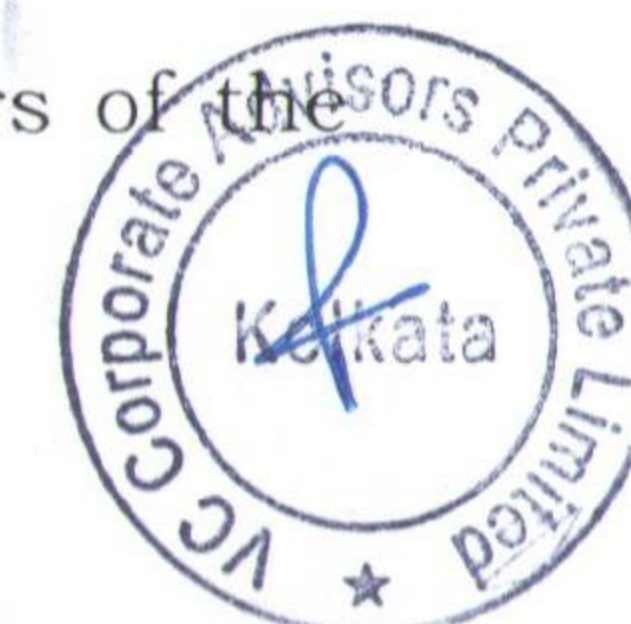
PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI SAST REGULATIONS") FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF M/S. CLASSIC FILAMENTS LIMITED ("CFL" / "TARGET COMPANY").

OPEN OFFER FOR ACQUISITION OF UPTO 15,89,471 (FIFTEEN LAKHS EIGHTY-NINE THOUSAND FOUR HUNDRED AND SEVENTY-ONE) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") REPRESENTING 26.00% OF THE TOTAL PAID UP EQUITY AND VOTING SHARE CAPITAL OF THE TARGET COMPANY, ON A FULLY DILUTED BASIS, FROM THE EQUITY SHAREHOLDERS OF CFL BY MR. SUMIT BANSAL, MR. VIKKAS BANSAL, BOTH RESIDENTS OF 597, NEAR MANAV RACHNA SCHOOL, SEC 14, HUDA MARKET, ESCORTSNAGAR, FARIDABAD- 121007 , MR. TARUN JAIN, RESIDENT OF E-20, PREET VIHAR, DELHI- 110092 AND MR. VARUN JINDAL, RESIDENT OF 703, SIGNATURE TOWER, OMAXE SPA VILLAGE, NEAR OMAXE WORLD STREET, SECTOR 78, FARIDABAD- 121101 (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") ("OPEN OFFER" / "OFFER").

THIS PUBLIC ANNOUNCEMENT ("PUBLIC ANNOUNCEMENT") IS BEING ISSUED BY M/S. VC CORPORATE ADVISORS PRIVATE LIMITED ("MANAGER TO THE OFFER") FOR AND ON BEHALF OF THE ACQUIRERS TO THE EQUITY SHAREHOLDERS OF THE TARGET COMPANY PURSUANT TO AND IN ACCORDANCE WITH REGULATIONS 3(1) AND (4) OF THE SEBI SAST REGULATIONS.

1. Definitions:

- **Control** shall have the meaning ascribed to it under the SEBI SAST Regulations.
- **Equity Shares** shall mean fully paid-up equity shares of the Target Company of face value of Rs. 10/- (Rupees Ten Only) each.
- **Identified Date** shall mean the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period, for the purpose of determining the Equity Shareholders to whom the Letter of Offer in relation to this Offer shall be sent.
- **MPSR** shall mean minimum public shareholding requirement of 25.00% in the Target Company.
- **PAC** shall mean person(s) acting in concert as defined under Regulation 2(1)(q)(2) of the SEBI SAST Regulations.
- **Public Shareholders** shall mean all the equity shareholders of the Target Company except the existing members of the Promoters and Promoter Group of the Target Company and the Acquirers.



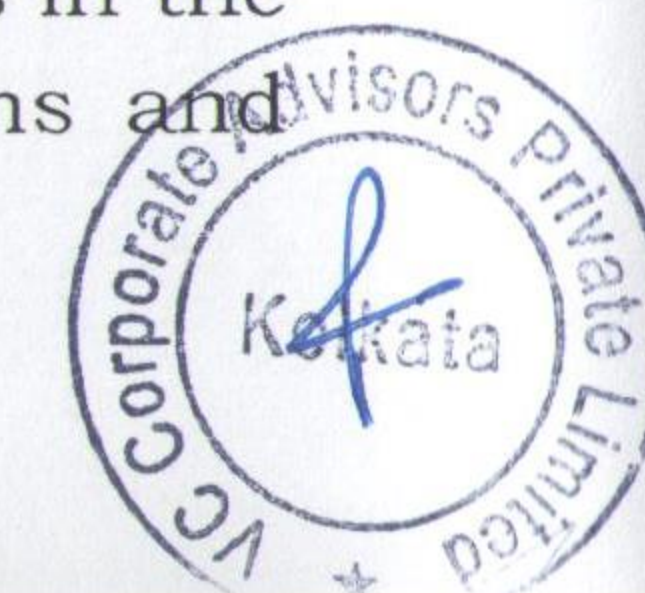
- **SCRR** shall mean Securities Contract (Regulation) Rules, 1957, as amended.
- **SEBI** shall mean the Securities and Exchange Board of India.
- **SEBI (LODR) Regulations** shall mean Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.
- **Tendering Period** shall have the meaning ascribed to it under SEBI SAST Regulations.
- **Working Day** shall mean a working day of SEBI.

2. Offer Details:

- **Offer Size:** This Open Offer/ Offer is being made by the Acquirers for acquisition of upto 15,89,471 (Fifteen Lakhs Eighty-Nine Thousand Four Hundred and Seventy-One) fully paid-up equity shares, constituting 26.00% of the total paid-up equity and voting share capital of the Target Company.
- **Offer Price:** An Offer Price of Rs. 12/- (Rupees Twelve Only) per equity share (hereinafter referred to as the “**Offer Price**”) will be offered for the Equity Shares tendered by the Equity Shareholders during the tendering period. Assuming full acceptance, the total consideration payable by the Acquirers will be Rs. 1,90,73,652/- (Rupees One Crore Ninety Lakhs Seventy-Three Thousand Six Hundred and Fifty-Two Only).
- **Mode of payment:** The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1) (a) of the SEBI SAST Regulations.
- **Type of Offer (Triggered Offer, Voluntary Offer/ Competing Offer etc.):** The Offer is a Triggered Offer made under Regulations 3(1) and 4 of the SEBI SAST Regulations pursuant to an execution of Share Purchase Agreement (“**SPA**”) dated October 24, 2025 entered by and amongst the Acquirers and the Sellers for substantial acquisition of shares.

3. Transaction which has triggered the Open Offer obligations (Underlying Transaction):

On October 24, 2025 the Acquirers have entered into a Share Purchase Agreement (“**SPA**”/ “**Agreement**”) with the Outgoing Promoters i.e., Mr. Bharat Anandkumar Patel, Mr. Amit Anandbhai Patel, Mr. Jayanti Madhubhai Gaudani and Mr. Ajay Madhubhai Gaudani for acquisition of in aggregate 41,88,549 (Forty-One Lakhs Eighty-Eight Thousand Five Hundred and Forty-Nine) equity shares, constituting 68.51% of the total paid-up equity and voting share capital of the Target Company at a negotiated price of Rs. 10/- (Rupees Ten Only) per equity share subject to satisfaction of conditions mentioned in the SPA. Pursuant to acquisition of the aforesaid equity shares in terms of the SPA, the aggregate shareholding of the Acquirers in the Target Company would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI SAST Regulations and

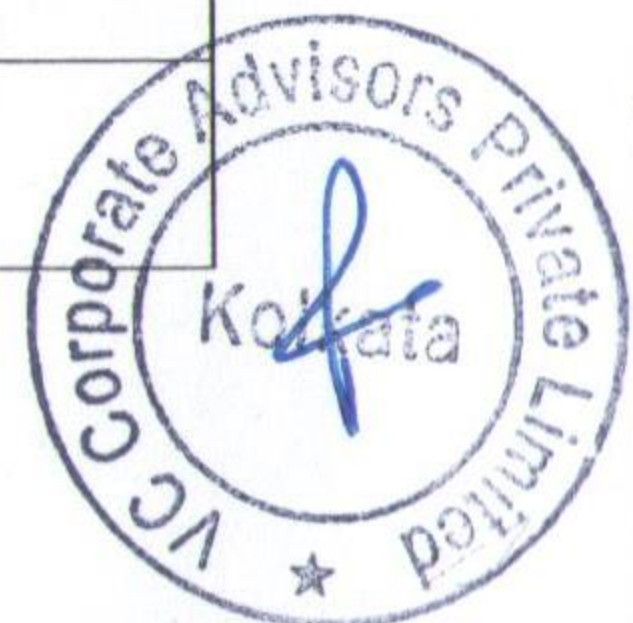


accordingly, this Offer is being made under Regulation 3(1) of the SEBI SAST Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirers will also acquire control over the Target Company and will be constituted as the Promoters of the Target Company, hence the Offer is also being made under Regulation 4 of the SEBI SAST Regulations.

DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/Allotment/ Market purchase)	Shares / Voting rights acquired/ proposed to be Acquired		Total Consideration for Shares/ Voting Rights acquired (Rs. In Crores)	Mode of payment (Cash/securities)	Regulations which have triggered
		Number	% vis-a-vis total Equity/ Voting Capital			
Direct	Share Purchase Agreement dated October 24, 2025 between the Acquirers and the Outgoing Promoters.	41,88,549	68.51%	Rs. 4.19	Cash	3(1) & 4

4. Acquirers:

Details	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	Total
Name of the Acquirers / PACs	Sumit Bansal	Vikkas Bansal	Tarun Jain	Varun Jindal	4
Address	597, Near Manav Rachna School, Sec 14, Huda Market, Escortsnagar Faridabad- 121007		E-20, Preet Vihar, Delhi- 110092	703, Signature Tower, Omaxe Spa Village, Near Omaxe World Street, Sector 78, Faridabad- 121101	NA
Name(s) of Persons in control /Promoters of Acquirers/ PACs where Acquirers/ PAC are companies*	NA	NA	NA	NA	NA
Name of the Group, if any, to which the Acquirer/PAC belongs to	NA	NA	NA	NA	NA
Pre-Transaction Shareholding Number	NIL 0.00%	NIL 0.00%	NIL 0.00%	NIL 0.00%	NIL 0.00%



Details	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	Total
% of total share capital					
Proposed shareholding after the acquisition of shares which triggered the Open Offer					
• Number	15,30,000	15,30,000	6,00,000	5,28,549	41,88,549
• % of total share capital**	25.03%	25.03%	9.81%	8.64%	68.51%
Any other interest in the Target Company	No	No	No	No	No

*For the purpose of this Open Offer, there are no Person Acting in Concert (PAC) with the Acquirers.

**The difference if any in the percentage is due to rounding-off.

NA means Not Applicable.

5. Details of Selling Shareholders, if applicable:

Name	Part of Promoter Group (Yes/ No)	Details of shares/ voting rights held by the Selling Shareholders			
		Pre- Transaction		Post- Transaction	
		Number	%*	Number	%
Mr. Bharat Anandkumar Patel	Yes	10,59,638	17.33	Nil	Nil
Mr. Amit Anandbhai Patel	Yes	10,34,637	16.92	Nil	Nil
Mr. Jayanti Madhubhai Gaudani	Yes	10,59,637	17.33	Nil	Nil
Mr. Ajay Madhubhai Gaudani	Yes	10,34,637	16.92	Nil	Nil
TOTAL		41,88,549	68.51	Nil	Nil

*The difference in the percentage is due to rounding-off.

6. Target Company:

Name	Classic Filaments Limited having its registered office at Plot No. 1, Priyanka House, Umiyadham Road, Varachha, Surat- 395006
Corporate Identification Number ("CIN")	L17114GJ1990PLC013667
Exchanges where listed	The equity shares of the Target Company are presently listed on the BSE Limited (" BSE ") only.



7. Other details:

- This is to inform to all the shareholders of Target Company that the details of the Open Offer would be published shortly in the newspaper in terms of the provisions of Regulation 14(3) of the SEBI SAST Regulations vide a Detailed Public Statement on or before Friday, October 31, 2025.
- The Acquirers undertake that they are aware of and will comply with their obligations under the SEBI SAST Regulations and have adequate financial resources to meet the Offer Obligations.
- This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI SAST Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI SAST Regulations.

On Behalf of Acquirers:

Issued by:



MANAGER TO THE OFFER:

VC Corporate Advisors Private Limited

SEBI REGN No.: INM000011096

Validity of Registration: Permanent

CIN: U67120WB2005PTC106051

(Contact Person: Ms. Urvi Belani/ Mr. Premjeet Singh)

31, Ganesh Chandra Avenue, 2nd Floor, Suite No.- 2C, Kolkata- 700 013

Phone No.: 033 2225 3940

Email Id: mail@vccorporate.com

Website: www.vccorporate.com

Acquirer 1

Sd/-

Sumit Bansal

Acquirer 2

Sd/-

Vikkas Bansal

Acquirer 3

Sd/-

Tarun Jain

Acquirer 4

Sd/-

Varun Jindal

Place: Kolkata

Date: 24.10.2025

